

Item No. 04

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
(Through Video Conferencing)**

Original Application No. 04/2019 (SZ)

Anirudh Reddy

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 25.03.2019

**CORAM : HON'BLE. MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. Sanjay Upadhyay, Ms. Eisha Krishna, Ms. Maya and Mr. Siddharth Nayak, Advocates.

For Respondent (s): Mr. M. Sumathi, Advocate for Respondent No. 1  
Mr. R. Thirunangkarasm, Advocate for CPCB  
Mr. T. Saikrishnan and Mr. B. Lakshminarasimhan,  
Advocates for Respondent No. 4

**ORDER**

1. The grievance of the applicant in the application is that the Respondent No. 5- M/s Bilasraika Sponge Iron India Pvt. Ltd, Gundlapotapally Village, Balanagar Mandal Mahabubnagar District, Telangana is running their industry against the citing norms of the Central Pollution Control Board and they were violating the Environmental Clearance conditions as well as consent to operate issued by the Pollution Control Board. Even on earlier occasions actions have been taken against them. Closure order was issued earlier on 30.06.2004 and it was temporarily revoked on 21.07.2004. A "Stop Production" order was issued on 09.05.2014 as per the direction of Task Force Committee to 100 TPD Kiln and they were directed to confine their operation only to the other 66 TPD Kiln and renewed on 16.02.2016. On 25.03.2016 again a "Stop Production" order was issued. On 17.04.2017 a show cause notice was issued and

again on 06.05.2017 closure order was issued which was revoked on 12.07.2017.

2. The applicant filed an appeal before this Tribunal as Appeal No. 35 of 2017 on 17.11.2017 and thereafter it was disposed as infructuous as by the time the period of revocation of the closure was over. According to the applicant the violations are still in progress and further the industry is located within a distance of 1 KM from the residential cluster which is against the citing norms issued by the CPCB.
3. It is also alleged in the application that on account of the conduct of the industry severe pollution is being caused and affects the health of the people in locality. It is further alleged in the application apart from the Respondent No. 5, there are other industries also situated in the area which are violating the citing and other environmental norms like violation of conditions and terms of Environmental Clearance as well as consent to operate and establish issued by the authorities causing air as well as water pollution.
4. So, under such circumstances, we direct constitution of a Committee consisting of an Senior Scientist/Environmental Engineer from CPCB and also an Scientist/Engineer of State Pollution Control Board and make a joint inspection of the industries in that district including Respondent No. 5 and find out the allegations mentioned in the application are true or not, and if the allegations are true, then take appropriate action, in accordance with law and submit a factual and action taken report before this Tribunal within a period of two months from today by e-mail.
5. The registry is directed to communicate this order to the concerned authorities immediately by E-Mail.

6. The Applicant is directed to supply the materials to the State Pollution Control Board who shall act as Nodal Agency for this purpose.
7. With the above directions and observations this application is disposed of.
8. For consideration of Report list this matter on 29<sup>th</sup> May, 2019

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

March 25, 2019  
O.A No. 04/2019(SZ)  
HB & AV

